

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4665
ANSWERED ON:08.12.2010
IRREGULARITIES IN CENTRAL UNIVERSITIES
Patil Shri C. R.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the instances of violation of norms and other irregularities and malpractices in the Central Universities have come to the notice of the Government;
- (b) if so, the details thereof;
- (c) whether some Vice-Chancellors of Central Universities are also involved in such irregularities and malpractices; and
- (d) if so, the action taken/proposed to be taken by the Government against erring officials?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) to (d): While the Central Universities are statutory autonomous bodies established and incorporated under Acts of Parliament and the Central Government has no direct control over their day-to-day functioning, the President of India, in the capacity as the Visitor of these Universities, has the right to cause an inquiry to be made in respect of any matter connected with the administration or finances of a University. The University Grants Commission (UGC), which is mandated to maintain standards of higher education in the country and to allocate and disburse grants to the Central Universities, also looks into the allegations/ complaints against the Central Universities. Recently the Visitor/UGC has constituted Fact Finding Committees to look into the allegations/ complaints relating, inter-alia, to financial mismanagement, misappropriation of funds, irregularities in appointments, violation of Statutes and Ordinances, personal charges against Statutory officers including the Vice-Chancellors and other officials of Aligarh Muslim University, Visva Bharati and Rajiv Gandhi University, Arunachal Pradesh. The Visitor of Central Universities is empowered under the University Acts and the Statutes to take remedial action after following due process.